

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3567
ANSWERED ON:29.07.2009
SELLING OF BLOOD EXTRACTED FROM CHILDREN
Bairwa Shri Khiladi Lal

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a racket, involved in taking out blood from children and selling it, has been busted in Rajasthan;
- (b) if so, the details thereof;
- (c) the action taken by the Government and the Medical Council of India (MCI) against the doctors and other medical professionals involved in the crime; and
- (d) the other precautionary measures taken by the Government to check the recurrence of such incidences?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (c) As per information provided by Medical Council of India, no such complaint has been received.

(d) In the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, it is provided that any complaint with regard to professional misconduct can be brought before the appropriate Medical Council for Disciplinary action. Upon receipt of any complaint of professional misconduct, the appropriate Medical Council would hold an enquiry and give opportunity to the registered medical practitioner to be heard in person or by pleader. If the medical practitioner is found to be guilty of committing professional misconduct, the appropriate Medical Council may award such punishment or may direct the removal from the register of the name of the delinquent registered practitioner. Deletion from the Register shall be widely publicized in local press as well as in the publications of different Medical Association /Societies /Bodies.